

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).23793/2016

STATE OF U.P AND ORS & ORS.

Petitioner(s)

VERSUS

OM PRAKASH

Respondent(s)

(only applications in SLP (C) Nos. 25059 and 24941 of 2016 are to be list before the Hon'ble Chamber Judge.)

WITH

SLP(C) No. 25059/2016 (XI)

(FOR APPLICATION FOR SUBSTITUTION ON IA 135326/2020, FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 135327/2020, FOR SETTING ASIDE AN ABATEMENT ON IA 23931/2021 AND FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 155892/2021)

SLP(C) No. 24941/2016 (XI)

(FOR APPLICATION FOR SUBSTITUTION ON IA 135320/2020, FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 135321/2020, FOR SETTING ASIDE AN ABATEMENT ON IA 23927/2021 AND FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 155897/2021)

Date : 25-09-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
[IN CHAMBER]

For Petitioner(s) Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kavish Sharma, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Shekhar Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) No.25059 of 2016

Learned counsel for the petitioners submits that

barring respondent No.1/4, other respondents have been served. He prays for four weeks' time to take steps to serve the unserved respondent.

Prayer made is allowed.

List after four weeks.

SLP (C) No.25041 of 2016

Office report dated 05.07.2023 reflects that counsel for the petitioners has not filed proof of dasti service in respect of proposed LR Nos.1/1 TO 1/5 of deceased sole respondent.

Four weeks' time is granted to file proof of dasti service upon the said respondents.

List after four weeks.

(RAVI ARORA)
COURT MASTER (SH)

(NIDHI BHARDWAJ)
COURT MASTER (NSH)